

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3828 of 2020

1. Jamshed Ansari
2. Abid Ansari

... .. **Petitioners**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioners : Mr. Sudhansu Kumar Deo, Advocate
For the State : Mr. Ravi Prakash, Spl. P.P.

02/09.07.2020 Heard Mr. Sudhansu Kumar Deo, learned counsel for the petitioners and Mr. Ravi Prakash, learned Spl. P.P. for the State.

Defect no. 9(i) as pointed out by the office is ignored.

The petitioners are accused in connection with Cyber P.S. Case No. 12/2020.

Mobile phone, ATM Cards, passbooks etc., were recovered from the possession of the petitioners. They were suspected to be involved in cyber crime.

It appears that the petitioners are in custody since 28.02.2020.

Learned counsel for the petitioners submits that the petitioners do not have any criminal antecedents.

Regard being had to the above, both the petitioners are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Deoghar in connection with Cyber P.S. Case No. 12/2020, subject to the condition that one of the bailors should be a close relative of the petitioners.

(R. Mukhopadhyay, J.)